

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISING OUT OF D.NO.13152 OF 2020)

IN

WRIT PETITION (CIVIL)NO.936 OF 2018

DINESH KUMAR GUPTA

...Petitioner

Versus

**THE HON'BLE HIGH COURT FOR JUDICATURE OF
RAJASTHAN**

...Respondent

WITH

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISING OUT OF D.NO.12402 OF 2020)

IN

WRIT PETITION (CIVIL)NO.897 OF 2019
(ANIL KAUSHIK VS. RAJASTHAN HIGH COURT)

WITH

REVIEW PETITION (CIVIL)D.NO.11770 OF 2020

IN

WRIT PETITION (CIVIL)NO.1471 OF 2018
**(RAJASTHAN JUDICIAL SERVICE OFFICERS ASSOCIATION VS.
RAJASTHAN HIGH COURT)**

WITH

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISINT OUT OF D.NO.11925 OF 2020)

IN

WRIT PETITION (CIVIL)NO.464 OF 2019
**(AJAY SINGH VS. HIGH COURT OF JUDICATURE OF RAJASTHAN
AT JODHPUR)**

WITH

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISING OUT OF D.NO.12403 OF 2020)

IN

WRIT PETITION (CIVIL)NO.899 OF 2019
(RAMESHWAR DAYAL ROHILLA VS. RAJASTHAN HIGH COURT)

WITH

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISING OUT OF D.NO.13292 OF 2020)

IN

WRIT PETITION (CIVIL)NO.498 OF 2019
(PURAN KUMAR SHARMA VS. STATE OF RAJASTHAN)

WITH

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISING OUT OF D.NO.13327 OF 2020)

IN

WRIT PETITION (CIVIL)NO.610 OF 2020
(MUKESH VS. THE HON'BLE HIGH COURT FOR JUDICATURE
AT RAJASTHAN)

AND

REVIEW PETITION (CIVIL)NO. _____ OF 2020
(ARISING OUT OF D.NO.15155 OF 2020)

IN

WRIT PETITION (CIVIL)NO.967 OF 2018
(AJAY SHARMA AND ORS. VS. RAJASTHAN HIGH COURT AT
JODHPUR AND ORS.)

O R D E R

- 1) REVIEW PETITION(CIVIL)No. _____ OF 2020(@ D.NO.13152 OF 2020)IN WRIT PETITION (CIVIL) No.936 of 2018

Application seeking permission for oral hearing of Review Petition is rejected.

Delay in preferring Review Petition is condoned.

This Petition has been filed by two of the original petitioners in Writ Petition (Civil)No.936 of 2018.

All the submissions advanced in said Writ Petition and connected matters were dealt with in detail by this Court in its Judgment dated 29.04.2020.

We have gone through the Review Petition and do not find any error apparent on record to justify interference in the Review Jurisdiction.

This Review Petition is dismissed.

- 2) REVIEW PETITION (CIVIL)NO. _____ OF 2020 (@ OF D.NO.12402 OF 2020) IN WRIT PETITION (CIVIL)NO.897 OF 2019.

Delay in preferring Review Petition is condoned.

This Review Petition is preferred by the Petitioners in Writ Petition (Civil)No. 897 of 2019 who were seeking benefit of ad hoc officiating service put in by promotees as Fast Track Court Judges. The issue was considered in detail by this Court in its Judgment dated 29.04.2020.

We have gone through the Review Petition and do not find any substance in the submissions raised in the petition.

This Review Petition is dismissed.

- 3) REVIEW PETITION (CIVIL)NO. _____ OF 2020 (@ OF D.NO.11770 OF 2020) IN WRIT PETITION (CIVIL)NO.1471 OF 2018.

Application for advancing oral arguments is rejected.

This Review Petition is filed by the Association. The submissions raised on behalf of the Association were dealt with in detail by this Court in its Judgment dated 29.04.2020.

The grounds taken in the Review Petition do not make out any error apparent on record to call for interference in Review Jurisdiction.

This Review Petition is dismissed.

- 4) REVIEW PETITION (CIVIL)NO. _____ OF _____ 2020 (@ D.NO.11925 OF 2020) IN WRIT PETITION (CIVIL)NO.464 OF 2019

Delay in preferring Review Petition is condoned.

This Review Petition is preferred by the Petitioners in Writ Petition (Civil)No. 464 of 2019, which sought benefit of ad hoc/officiating service put in by promotees as Fast Track Court

Judges. All the submissions in that behalf were dealt with in detail by this Court in its Judgment dated 29.04.2020.

We have gone through the contents of the Review Petition and do not find any error apparent on record to justify interference in Review Jurisdiction.

This Review Petition is dismissed.

5) REVIEW PETITION (CIVIL) NO. _____ OF 2020 (@ D.NO.12403 OF 2020) IN WRIT PETITION (CIVIL) NO.899 OF 2019

Delay in preferring Review Petition is condoned.

This Review Petition is preferred by the Petitioners in Writ Petition (Civil) No. 899 of 2019, which sought benefit of ad hoc/officiating service put in by promotees who were promoted as Fast Track Court Judges. All the submissions in that behalf were dealt with in detail by this Court in its Judgment dated 29.04.2020.

We have gone through the contents of the Review Petition and do not find any error apparent on record to justify interference in Review Jurisdiction.

This Review Petition is dismissed.

6) REVIEW PETITION (CIVIL)NO. _____ OF 2020(@ D.NO.13292 OF 2020)IN WRIT PETITION (CIVIL)NO.498 OF 2019

Application for oral hearing is rejected.

Delay in preferring Review Petition is condoned.

This Review Petition is filed by some of the petitioners in Writ Petition (Civil)No.498 of 2019, who were successful in LCE.

Though the basic submissions based on applicability of Rajasthan Judicial Service Rules, 2010, was not accepted, a limited relief was given in conclusion (a) in para 44.

We have gone through the contents of the Review Petition and do not find any error apparent on record to justify to take a different view in the matter.

This Review Petition is, therefore, dismissed.

7) REVIEW PETITION (CIVIL)NO. _____ OF 2020(@ D.NO.13327 OF 2020)IN WRIT PETITION (CIVIL)NO.610 OF 2020(@ D.NO. 13252 OF 2019)

Application for oral hearing of Review Petition is rejected.

Delay in preferring Review Petition is condoned.

This Review Petition is filed by some of the petitioners in Writ Petition (Civil)No.610 of 2020 (@ D.NO.13252 OF 2019), who were successful in LCE.

Though the basic submissions based on applicability of Rajasthan Judicial Service Rules, 2010, was not accepted, a limited relief was given in conclusion (a) in para 44.

We have gone through the contents of the Review Petition and do not find any error apparent on record to justify to take a different view in the matter.

This Review Petition is, therefore, dismissed.

8)REVIEW PETITION (CIVIL)NO. _____ OF 2020(@ D.NO.15155 OF 2020)IN WRIT PETITION (CIVIL)NO.967 OF 2018

Application seeking permission for oral hearing of Review Petition is rejected.

Delay in preferring Review Petition is condoned.

This Petition is filed by some of the Petitioners from Writ Petition (Civil)No. 967 of 2018 i.e., Direct Recruits submitting that the appointments made after Rajasthan Judicial Service Rules, 2010 ought to be in accordance with the cyclic orders. All the relevant submissions in

that behalf were dealt with in detail by this Court in its Judgment dated 29.04.2020.

We have gone through the contents of the Review Petition and do not find any error apparent on record to justify to take a different view in the matter.

This Review Petition is, therefore, dismissed.

.....J.
[UDAY UMESH LALIT]

.....J.
[VINEET SARAN]

NEW DELHI;
JULY 21, 2020.

ITEM NO.1004+1007

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 13152/2020

(Arising out of impugned final judgment and order dated 29-04-2020 in W.P.(C) No. No. 936/2018 passed by the Supreme Court Of India)

DINESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE HONBLE HIGH COURT FOR JUDICATURE
OF RAJASTHAN

Respondent(s)

(IA No.56213/2020 - FOR CONDONATION OF DELAY IN FILING REVIEW PETITION; IA No.56221/2020 - FOR EX-PARTE STAY; IA No.56224/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No.56218/2020 - FOR EXEMPTION FROM FILING O.T.; IA No.56215/2020 - FOR ORAL HEARING; and, IA No.56216/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No.12402/2020 (X)

(IA No.63128/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52765/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52760/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.63126/2020 - FOR ORAL HEARING)

Diary No.11770/2020 (X)

(IA No.49629/2020 - FOR ORAL HEARING)

Diary No.11925/2020 (X)

(IA No.50687/2020 - FOR STAY)

Diary No.12403/2020 (X)

(IA No.63131/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52759/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52757/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.63130/2020 - FOR ORAL HEARING)

Diary No.13292/2020 (X)

(IA No.56911/2020 - FOR CONDONATION OF DELAY IN FILING REVIEW PETITION; and, IA No.56910/2020 - FOR ORAL HEARING)

Diary No.13327/2020 (X)

(IA No.57145/2020 - FOR EX-PARTE STAY; and, IA No.57139/2020 - FOR ORAL HEARING)

Diary No.15155/2020 (X)

Date : 21-07-2020 These matters were circulated today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE VINEET SARAN

By Circulation

UPON perusing papers the Court made the following
O R D E R

REVIEW PETITION (CIVIL) Diary No.13152/2020

(IA No.56213/2020 - FOR CONDONATION OF DELAY IN FILING REVIEW PETITION; IA No.56221/2020 - FOR EX-PARTE STAY; IA No.56224/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No.56218/2020 - FOR EXEMPTION FROM FILING O.T.; IA No.56215/2020 - FOR ORAL HEARING; and, IA No.56216/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Application seeking permission for oral hearing of Review Petition is rejected.

Delay condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.12402/2020 (X)

(IA No.63128/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52765/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52760/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.63126/2020 - FOR ORAL HEARING)

Application seeking permission for oral hearing of Review Petition is rejected.

Delay in preferring Review Petition is condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.11770/2020 (X)
(IA No.49629/2020 - FOR ORAL HEARING)

Application for advancing oral arguments is rejected.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.11925/2020 (X)
(IA No.50687/2020 - FOR STAY)

Delay in preferring Review Petition is condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.12403/2020 (X)
(IA No.63131/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52759/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.52757/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.63130/2020 - FOR ORAL HEARING)

Application for advancing oral arguments is rejected.

Delay condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.13292/2020 (X)

(IA No.56911/2020 - FOR CONDONATION OF DELAY IN FILING REVIEW PETITION; and, IA No.56910/2020 - FOR ORAL HEARING)

Application for oral hearing is rejected.

Delay condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.13327/2020 (X)

(IA No.57145/2020 - FOR EX-PARTE STAY; and, IA No.57139/2020 - FOR ORAL HEARING)

Application for oral hearing of Review Petition is rejected.

Delay condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

Diary No.15155/2020 (X)

Application seeking permission for oral hearing of Review Petition is rejected.

Delay condoned.

The Review Petition is dismissed, in terms of the Signed Order.

Pending application(s), if any, also stand disposed of.

(MUKESH NASA)
COURT MASTER

(PRADEEP KUMAR)
BRANCH OFFICER

(Signed Order is placed on the File)